

C O N T E N T S

**Fifteenth Series, Vol. XXVIII, Eleventh Session, 2012/1934 (Saka)
No.13, Thursday, August 30, 2012/Bhadra 8, 1934 (Saka)**

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Shri Prem Chand Guddu

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- (ii) Need to convert level crossings as manned level crossings in Bhiwani-Mahendragarh Parliamentary Constituency, Haryana.

Shrimati Shruti Choudhry

960

- (iii) Need to regularize the services of all the casual announcers of Akashvani in the country.

Shrimati Botcha Jhansi Lakshmi

961

- (iv) Need to accord classical language status to Malayalam.

Shri K.P. Dhanapalan

962

- (v) Need to start work on doubling and electrification of railway line between Guntur-Tenali-Repalle, Pagdipalli-Nalgonda-Nallapadu and electrification of Guntur-Guntakal railway line under South Central Railway.

Shri Rayapati Sambasiva Rao

963

- (vi) Need to provide LPG dealership to Kerosene dealers in the country keeping in view the ongoing drive to make cities kerosene-free.

Shri Khiladi Lal Bairwa

964

- (vii) Need to declare right bank canal of Bargi Project in Madhya Pradesh as a National Project.

Shri Ganesh Singh

965

- (viii) Need to release the additional funds for payment of compensation to the farmers whose land has been acquired for construction of bye-pass connecting NH 218, NH 63 and NH 4 in Karnataka.

Shri Pralhad Joshi

966

- (ix) Need to ensure minimum wages and other social security benefits to workers employed in works outsourced to various agencies particularly in the coal sector.

Shri Pashupati Nath Singh

967

- (x) Need to repair National Highway No. 65, construct a bye-pass on the said National Highway and a flyover on level crossing between Rajgarh and Churu in Churu Parliamentary Constituency, Rajasthan.

Shri Ram Singh Kaswan

967

- (xi) Need for payment of Royalty to Gujarat on wellhead price of crude oil and to pay the balance amount accrued to the Government of Gujarat due to calculation of royalty on post-discount price of crude oil.

Shrimati Jayshreeben Patel

968

- (xii) Need to provide financial assistance to the Government of West Bengal to enable the State Government to re-pay the debt.

Dr. Ratna De

968

- (xiii) Need to provide adequate wages and service benefits to the Grameen Dak Sevaks in the country.

Shri M. Venugopala Reddy

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Thursday, August 30, 2012/Bhadra 8, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

... (*Interruptions*)

MADAM SPEAKER: Now Question Hour.

Q.No. 265 - Shri A.T. Nana Patil.

... (*Interruptions*)

11.0 ½ hrs

At this stage, Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

MADAM SPEAKER: Hon. Minister.

... (*Interruptions*)

(Q. 265)

श्री ए.टी. नाना पाटील : अध्यक्ष महोदया, ... (व्यवधान)

MADAM SPEAKER: Let Question Hour continue.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

11.02 hrs

*The Lok Sabha then adjourned till Twelve
of the Clock*

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker *in the Chair*)

... (व्यवधान)

12.0 ½ hrs

At this stage, Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

12.0 ¾ hrs**PAPERS LAID ON THE TABLE**

MADAM SPEAKER: Now, Papers to be laid on the Table.

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of Shri Vayalar Ravi, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Micro, Small and Medium Enterprises for the year 2012-2013.

(Placed in Library, See No. LT 7204/15/12)

... (*Interruptions*)

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): I beg to lay on the Table:-

- (1) A copy of the Conduct of Elections (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. S.O. 1732(E) in Gazette of India dated 1st August, 2012 under sub-section (3) of Section 169 of the Representation of the People Act, 1951.

(Placed in Library, See No. LT 7205/15/12)

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2012-2013.

(Placed in Library, See No. LT 7206/15/12)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Thirteenth, Fourteenth and Fifteenth Lok Sabha:-

THIRTEENTH LOK SABHA

- | | |
|---------------------|---|
| 1. Statement No. 47 | Second Session, 1999
(Placed in Library, See No. LT 7207/15/12) |
| 2. Statement No. 32 | Eleventh Session, 2002
(Placed in Library, See No. LT 7208/15/12) |

FOURTEENTH LOK SABHA

3. Statement No. 27 Second Session, 2004
(Placed in Library, See No. LT 7209/15/12)
4. Statement No. 26 Third Session, 2004
(Placed in Library, See No. LT 7210/15/12)
5. Statement No. 28 Fourth Session, 2005
(Placed in Library, See No. LT 7211/15/12)
6. Statement No. 21 Eighth Session, 2006
(Placed in Library, See No. LT 7212/15/12)
7. Statement No. 20 Ninth Session, 2006
(Placed in Library, See No. LT 7213/15/12)
8. Statement No. 19 Eleventh Session, 2007
(Placed in Library, See No. LT 7214/15/12)
9. Statement No. 16 Thirteenth Session, 2008
(Placed in Library, See No. LT 7215/15/12)
10. Statement No. 14 Fourteenth Session, 2008
(Placed in Library, See No. LT 7216/15/12)
11. Statement No. 13 Fifteenth Session, 2009
(Placed in Library, See No. LT 7217/15/12)

FIFTEENTH LOK SABHA

12. Statement No. 12 Second Session, 2009
(Placed in Library, See No. LT 7218/15/12)
13. Statement No. 10 Third Session, 2009
(Placed in Library, See No. LT 7219/15/12)
14. Statement No. 10 Fourth Session, 2010
(Placed in Library, See No. LT 7220/15/12)
15. Statement No. 7 Fifth Session, 2010
(Placed in Library, See No. LT 7221/15/12)
16. Statement No. 6 Sixth Session, 2010
(Placed in Library, See No. LT 7222/15/12)
17. Statement No. 5 Seventh Session, 2011
(Placed in Library, See No. LT 7223/15/12)

18. Statement No. 4 Eighth Session, 2011 (Volume I & II)
(Placed in Library, See No. LT 7224/15/12)
19. Statement No. 3 Ninth Session, 2011
(Placed in Library, See No. LT 7225/15/12)
20. Statement No. 2 Tenth Session, 2012 (Volume I & II)
(Placed in Library, See No. LT 7226/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (1) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 13 of 2012-13)-Compliance Audit Observations for the year ended March, 2011.

(Placed in Library, See No. LT 7227/15/12)

- (2) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 14 of 2012-13) (Performance Audit)-Autonomous Bodies for the year ended March, 2011.

(Placed in Library, See No. LT 7228/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-

- (i) G.S.R. 441(E) in Gazette of India dated 12th June, 2012, making certain amendments in Notification No. G.S.R. 38(E) dated 19th January, 2011.
- (ii) G.S.R. 486(E) in Gazette of India dated 21st June, 2012, making certain amendments in Notification No. G.S.R. 38(E) dated 19th January, 2011.

(Placed in Library, See No. LT 7229/15/12)

(2) A copy of the Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 313(E) in Gazette of India dated 23rd April, 2012 under sub-section (3) of Section 642 of the Companies Act, 1956.

(Placed in Library, See No. LT 7230/15/12)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 63 of the Competition Act, 2002:-

- (i) S.O.480(E) published in Gazette of India dated 4th March, 2011, enhancing on the basis of the wholesale price index, the value of assets and the value of turnover, by fifty per cent for the purposes of Section 5 of the Competition Act, 2002.
- (ii) S.O.481(E) published in Gazette of India dated 4th March, 2011, exempting the 'Group' exercising less than fifty per cent of voting rights in other enterprise from the provisions of Section 5 of the Competition Act, 2002 for a period of five years.

- (iii) S.O.482(E) published in Gazette of India dated 4th March, 2011, exempting an enterprise, whose control, shares, voting rights or assets are being acquired has assets of the value of not more than Rs. 250 crores or turnover of not more than Rs. 750 crores from the provisions of Section 5 of the Competition Act, 2002 for a period of five years, together with a corrigendum thereto published in Notification No. S.O. 1218(E) dated 27th May, 2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 7231/15/12)

- (5) A copy of the Company Secretaries (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. 710/1(M)/2 in Gazette of India dated 4th June, 2012 under Section 40 of the Company Secretaries Act, 1980.

(Placed in Library, See No. LT 7232/15/12)

- (6) A copy of the Cost and Works Accountants (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. F. No. CWR(1)/2012 in Gazette of India dated 25th May, 2012 under Section 40 of the Cost and Works Accountants Act, 1959.

(Placed in Library, See No. LT 7233/15/12)

... (*Interruptions*)

12.02 hrs

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
29th Report**

श्री कड़िया मुंडा (खूंटी): अध्यक्ष महोदया, मैं गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति का 29वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

... (*Interruptions*)

12.02 ¼ hrs

**COMMITTEE ON PUBLIC ACCOUNTS
60th to 63rd Reports**

SHRI BHARTRUHARI MAHTAB (CUTTACK): I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee (2012-13):-

- (1) Sixtieth Report on '**Activities of National Remote Sensing Centre**' relating to the Department of Space.
- (2) Sixty-first Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-fifth Report (Fifteenth Lok Sabha) on '**Unfruitful Expenditure of Investors Money - SEBI**' relating to the Ministry of Finance (Department of Economic Affairs).
- (3) Sixty-second Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirtieth Report (Fifteenth Lok Sabha) on '**Special Economic Zones (SEZs)**' relating to the Ministry of Commerce and Industry (Department of Commerce) and Ministry of Finance (Department of Revenue).
- (4) Sixty-third Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Thirty-eighth Report (Fifteenth Lok Sabha) on '**Non-Lapsable Central Pool of Resources (NLCPR) Scheme**' relating to the Ministry of Development of North-Eastern Region (DoNER).

... (*Interruptions*)

12.02 ½ hrs**STANDING COMMITTEE ON AGRICULTURE
38th Report**

SHRI BASU DEB ACHARIA (BANKURA): I beg to present the Thirty-eighth Report (Hindi and English versions) of the Standing Committee on Agriculture on the Action Taken by the Government on the Observations/Recommendations contained in the Thirty-fourth Report of the Committee on 'Demands for Grants' (2012-13) of the Ministry of Agriculture (Department of Agriculture and Cooperation).

... (*Interruptions*)

12.02 ¾ hrs**STANDING COMMITTEE ON INFORMATION TECHNOLOGY
37th Report**

SHRI CHARLES DIAS (NOMINATED): I beg to present the Thirty-seventh Report (Hindi and English versions) of the Standing Committee on Information Technology (2011-12) on 'The Electronic Delivery of Services Bill, 2011' relating to the Ministry of Communications and Information Technology (Department of Electronics and Information Technology).

... (*Interruptions*)

12.03 hrs

STANDING COMMITTEE ON ENERGY

Statements

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, मैं ऊर्जा संबंधी स्थायी समिति (2011-12) के निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

- (1) "ग्रामीण प्रयोग के लिए नवीकरणीय ऊर्जा के संबंध में समिति के 11वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई के बारे में ऊर्जा संबंधी स्थायी समिति के 17वें प्रतिवेदन (15वीं लोक सभा) के अध्याय-एक में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई।
- (2) "विद्युत परियोजनाओं का वित्तपोषण" के संबंध में समिति के 9वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के बारे में ऊर्जा संबंधी स्थायी समिति के 20वें प्रतिवेदन (15वीं लोक सभा) के अध्याय-एक में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई।
- (3) "नवीन और नवीकरणीय विद्युत परियोजनाओं का वित्तपोषण के संबंध में समिति के 15वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के बारे में ऊर्जा संबंधी स्थायी समिति के 21वें प्रतिवेदन (15वीं लोक सभा) के अध्याय-एक में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई।
- (4) "छोटी और लघु हाईडल परियोजनाएँ के संबंध में समिति के 16वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के बारे में ऊर्जा संबंधी स्थायी समिति के 22वें प्रतिवेदन (15वीं लोक सभा) के अध्याय-एक और अध्याय-पांच में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई।
- (5) नवीन और नवीकरणीय ऊर्जा मंत्रालय से संबंधित "अनुदानों की मांगों (2011-12)" के बारे में समिति के 18वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के बारे में ऊर्जा संबंधी स्थायी समिति के 24वें प्रतिवेदन (15वीं लोक सभा) के अध्याय एक में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई।
- (6) विद्युत मंत्रालय से संबंधित "अनुदानों की मांगों (2011-12)" के बारे में समिति के 19वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के बारे में ऊर्जा संबंधी स्थायी समिति के 25वें प्रतिवेदन (15वीं लोक सभा) के अध्याय-एक में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई।

12.03 ½ hrs**STANDING COMMITTEE ON EXTERNAL AFFAIRS****(i) 17th Report**

SHRI ANANTH KUMAR (BANGALORE SOUTH): I beg to present the Seventeenth Report (Hindi and English versions) of the Standing Committee on External Affairs on Action Taken by the Government on the Recommendations contained in the Fourteenth Report (15th Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2012-13.

... (*Interruptions*)

(ii) -Statement

SHRI ANANTH KUMAR (BANGALORE SOUTH): I beg to lay on the Table the Statement (Hindi and English versions) showing Action Taken by the Government on the Recommendations contained in the 12th Report (15th Lok Sabha) of the Standing Committee on External Affairs on the replies to the Recommendations contained in the 9th Report (15th Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2011-2012.

—————
... (*Interruptions*)

12.04 hrs**STANDING COMMITTEE ON FINANCE****59th Report**

SHRI YASHWANT SINHA (HAZARIBAGH): I beg to present the Fifty-ninth Report (Hindi and English versions) on the subject 'Current Economic Situation and Policy Options' of the Standing Committee on Finance (2011-12).

—————
... (*Interruptions*)

12.04 ½ hrs

**STANDING COMMITTEE ON FOOD, CONSUMER
AFFAIRS AND PUBLIC DISTRIBUTION**

22nd and 23rd Reports

SHRI VILAS MUTTEMWAR (NAGPUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2011-12):-

- (1) Twenty-second Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirteenth Report of the Committee on Demands for Grants (2011-12) pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (2) Twenty-third Report on 'The Warehousing Corporations (Amendment) Bill, 2011' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

... (*Interruptions*)



12.05 hrs

**STANDING COMMITTEE ON LABOUR
32nd to 34th Reports**

SHRI HEMANAND BISWAL (SUNDARGARH): I beg to present the following reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Thirty-second Report on 'Welfare of Glass and Bangle Workers of Firozabad – A Case Study'.
- (2) Thirty-third Report on the Action Taken by the Government on the Recommendations/Observations contained in the Twenty-Eighth Report of the Standing Committee on Labour on the Demands for Grants of the Ministry of Labour and Employment for the year 2012-13.
- (3) Thirty-fourth Report on the Action Taken by the Government on the Recommendations/Observations contained in the Twenty- Ninth Report of the Standing Committee on Labour on the Demands for Grants of the Ministry of Textiles for the year 2012-13.... (*Interruptions*)

12.05 ½ hrs

**STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS
14th Report**

SHRI ARUNA KUMAR VUNDAVALLI (RAJAHMUNDRY): I beg to present the Fourteenth Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2011-12) on Action Taken by the Government on the Recommendations contained in the 9th Report (15th Lok Sabha) on the subject 'Challenges of Under-recoveries of Petroleum Products'.... (*Interruptions*)

12.06 hrs

**STANDING COMMITTEE ON URBAN DEVELOPMENT
Statements**

SHRI SHARAD YADAV (MADHEPURA): beg to lay on the Table the following Statements (Hindi and English versions) of the Standing Committee on Urban Development (2011-12):-

- (1) Statement showing further Action Taken by the Government on the Recommendations contained in the 17th Report(15th Lok Sabha) of the Committee relating to the Action Taken by the Government on the Recommendations contained in their 14th Report(15th Lok Sabha) on Demands for Grants(2011-12) of the Ministry of Urban Development.
 - (2) Statement showing further Action Taken by the Government on the Recommendations contained in the 16th Report(15th Lok Sabha) of the Committee relating to the Action Taken by the Government on the Recommendations contained in their 15th Report(15th Lok Sabha) on Demands for Grants(2011-12) of the Ministry of Housing and Urban Poverty Alleviation... (*Interruptions*)
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12.06 ½ hrs**STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT
Statement**

श्री दारा सिंह चौहान (घोसी): अध्यक्ष जी, मैं अल्पसंख्यक कार्य मंत्रालय की वर्ष 2011-2012 की अनुदानों की मांगों के संबंध में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2011-2012) के 17वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के संबंध में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2011-2012) (15वीं लोक सभा) के 20वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा आगे की-गई-कार्रवाई दर्शाने वाला सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति का विवरण (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

...(Interruptions)

12.07 hrs

At this stage, Shri Sansuma Khunggur Bwiswmuthiary came and stood on the floor near the Table.

... (Interruptions)

12.07¼ hrs**STANDING COMMITTEE ON HOME AFFAIRS
163rd Report**

SHRI BAIJAYANT PANDA (KENDRAPARA): I beg to lay on the Table the One Hundred and Sixty-third Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Working of Sardar Vallabhbhai Patel National Police Academy, Hyderabad... (Interruptions)

12.07 ½ hrs

At this stage, Shri Sansuma Khunggur Bwiswmuthiary went back to his seat.

... (Interruptions)

12.08 hrs

**STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY,
ENVIRONMENT AND FORESTS
229th and 230th Reports**

SHRI FRANCISCO COSME SARDINHA (SOUTH GOA): I beg to present on the Table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) Two Hundred Twenty-ninth Report on 'The Regional Centre for Biotechnology Bill, 2011'.
- (2) Two Hundred Thirtieth Report on the 'Steps Taken by various sectors of the Indian Economy to Control Pollution'

... (*Interruptions*)

12.08 ½ hrs**STATEMENTS BY MINISTERS**

(i) Status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2012-13), pertaining to the Ministry of Minority Affairs. *

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): I beg to lay the statement on the status of implementation of the recommendations contained in the Twenty-sixth Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) on Demands for Grants for the year 2012-13 of the Ministry of Minority Affairs, in pursuance of the Direction 73A of the Directions by the hon. Speaker, Lok Sabha under Rule 389 for the Rules of Procedure and Conduct of Business in Lok Sabha.

2. The Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) presented its Twenty-Sixth Report on the Demands for Grants for the year 2012-13, relating to the Ministry of Minority Affairs, to the Lok Sabha on 2nd May, 2012. The recommendations were considered and the action taken by the Government on the recommendations were submitted to the Committee on 2nd August, 2012.

3. Report contained 17 recommendations. The present status of implementation of all these 17 recommendations is indicated in the Annex, which is laid on the Table of the House... (*Interruptions*)

* Laid on the Table and also placed in Library, See No.LT 7234/15/12

12.09 hrs

(ii) Status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2011-12), pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.*

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay this statement on the status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2011-12), pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers in terms of direction under 73A of the hon. Speaker of the Lok Sabha.

2. The Standing Committee on Chemicals and Fertilizers, in its 18th Report have made 11 recommendations. Detailed reply to each of the recommendations has been sent to the Committee on 4th august, 2011. The recommendations and the present status of action taken on the 11 recommendations of the 18th Report are laid.... (*Interruptions*)

* Laid on the Table and also placed in Library, See No.LT 7235/15/12

12.09 ½ hrs.

**MOTION RE: FORTY-FIRST REPORT OF
BUSINESS ADVISORY COMMITTEE**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, I beg to move :

“That this House do agree with the Forty-first Report of the Business Advisory Committee presented to the House on 28th August, 2012.”

MADAM SPEAKER: The question is:

“That this House do agree with the Forty-first Report of the Business Advisory Committee presented to the House on 28th August, 2012.”

The motion was adopted.

... (Interruptions)

12.10 hrs**MATTERS UNDER RULE 377 ***

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

(i) Need to undertake development and beautification of Ujjain, Chintaman and Vikramnagar railway stations in Ujjain, Madhya Pradesh

श्री प्रेमचन्द गुड्डू (उज्जैन): विगत तीन वर्षों से उज्जैन को मल्टीफंक्शन रेलवे स्टेशन बनाने की घोषणा हो चुकी है। उज्जैन में आगामी सिंहस्थ महाकुंभ होना निश्चित हुआ है। इस महाकुंभ से हिन्दु धर्म के करोड़ों लोगों की आस्था जुड़ी हुई है जिसके कारण अभी से कार्य विशेषकर जो रेलवे से जुड़े हुए हैं उनको शुरू किए जाने की आवश्यकता है। क्योंकि अगर महाकुंभ आयोजन का समय समीप आने पर कार्य प्रारंभ किया जाएगा तो जल्दबाजी में कार्य भी ठीक प्रकार से नहीं हो पाएगा और पैसे की भी बर्बादी होगी। उज्जैन शहर के नजदीक विक्रमनगर और चिंतामण रेलवे स्टेशन है, इन स्टेशनों का सौंदर्यीकरण और प्लेटफार्म क्षमता बढ़ाए जाने की आवश्यकता है, क्योंकि उज्जैन शहर में देश-विदेश से करोड़ों की संख्या में श्रद्धालु आएंगे जिसके कारण यातायात जाम हो जाएगा। यदि इन स्टेशनों की क्षमता बढ़ाई जाती है, तो कुछ स्पेशल गाड़ियों को यहां खड़ी होने की जगह भी मिल जाएगी और कुछ श्रद्धालु इन्हीं क्षेत्रों के आसपास निवास भी कर सकेंगे जिससे ट्रैफिक पार्किंग का दायरा बढ़ जाएगा और शहर में जाम की स्थिति नहीं बनेगी। अगर इन स्टेशनों के प्लेटफार्म हम नहीं बढ़ा सकें तो इतने श्रद्धालुओं की व्यवस्था शहर में नहीं हो सकेगी, जिसके फलस्वरूप जो लोग हजारों किलोमीटर से चलकर आए या विदेशों से आए उनको अव्यवस्थाओं का सामना करना पड़ेगा। इसलिए मेरा माननीय रेल मंत्री जी से आग्रह है कि अविलम्ब इन तीनों स्टेशनों उज्जैन, चिंतामण और विक्रमनगर पर कार्य प्रारंभ करवाएं जाएं ताकि हम इस महाकुंभ को सफल बना सकें।

* Treated as laid on the Table.

(ii) Need to convert level crossings as manned level crossings in Bhiwani-Mahendragarh Parliamentary Constituency, Haryana

SHRIMATI SHRUTI CHOUDHRY (BHIWANI-MAHENDRAGARH): I would like to draw the attention of the august House regarding the dire need for construction of Manned Railway crossings on various sections in my Parliamentary Constituency particularly in Bhiwani (Haryana).

I would like to bring to your kind notice that the Government of Haryana has sent some proposals to the Union Government for the construction of Manned Railway Crossings on (i) Jhumpa Kalan (Katcha path) Railway Crossing RD 46/1 Km at Jhumpa Kalan (ii) Siwani to Village Devsar (Katcha path) Railway Crossing RD 32/1 Km (iii) Gaindawas to village Lilas (Katcha path) Railway crossing RD 36/1 Km at village Gaindawas (iv) Jandoda Toda to Sajdola (Katcha path) Railway Crossing RD 184/2 at Barlu (v) Motipura to village Sainiwas (Katcha path) Railway Crossing RD 43/7 Km at Motipura (vi) Barwa to village Rupana (Katcha Path) Railway Crossing RD 24/6 Km at Barwa and (vii) Jhanjhra Sheoran - Damkora at km 183/3 instead of 183/1.

During the recent tour of my Parliamentary Constituency it was observed that the villagers are divided in two parts by the railway track and they are facing a lot of problems concerning the safety of human life especially school-going children and animals and they have to cover a long distance for going to their fields for farming resulting in wastage of their valuable time and labour. It seems, the Government of Haryana has come forward to provide funds and other facilities which are required for this purpose.

I, therefore, request the Hon'ble Minister for Railways to kindly look into the matter and expedite the matter by instructing the concerned Railway authority to take up the above- mentioned manned level crossings immediately.

(iii) Need to regularize the services of all the casual announcers of Akashvani in the country

SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM): I wish to bring an important issue to the notice of this august House that there are some casual announcers working at Akashvani Stations across India for a long time. The Akashvani has not taken up measures for regular recruitment of permanent announcers for the past 15 years and thus 80% of the human resources are occupied by panel selected, trained and VANI certified casual announcers who are also operating as broadcasting executive and in other jobs related to broadcasting along with announcing assignment. In this connection, some Hon'ble Members have brought to the notice of Hon'ble Minister to take necessary action to solve the problem of causal announcers and to make their services permanent at the earliest possible. But, nothing has been done so far.

I, therefore, urge upon the government to look into the matter and understand the plight of casual announcers of Akashvani across the country and issue instructions to the concerned officials to absorb them as permanent announcers of Akashvani.

(iv) Need to accord classical language status to Malayalam

SHRI K. P. DHANAPALAN (CHALAKUDY): Malayalam language which belongs to the Dravidian family of languages has been denied the classical language status on the grounds that it does not have 1500 years history. It has been reported that the Sahitya Academy rejected the request on citing this reason. However, no official statement on this has been issued yet nor the Government of Kerala was consulted on this matter. Malayalam has a history of 2300 years and many classical texts like Arthashasthram and Bhagavad Gita were translated into Malayalam in 10th century. The first translation of these texts was in Malayalam. The signs of Malayalam as an independent language were shown since second BC. The grammar text of "Tholkapiam" had separate section for Malayalam along with Tamil and it shows that Malayalam as an identified language separate from Tamil existed since then. Therefore, the heritage and literature in Malayalam shows that the Malayalam language has a long history of more than 1500 years which is a basic requirement for giving classical status to any language. Malayalam has also produced best texts and well known writers and poets in the country.

Therefore, Government should reconsider the request of Kerala and take measures to accord classical language status to Malayalam.

(v) Need to start work on doubling and electrification of railway line between Guntur-Tenali-Repalle, Pagdipalli-Nalgonda-Nallapadu and electrification of Guntur-Guntakal railway line under South Central Railway

SHRI RAYAPATI SAMBASIVA RAO (GUNTUR): I would like to draw the kind attention of the august House regarding the number of railway projects concerning my State, Andhra Pradesh which are pending for a long time, particularly in South Central Railway (SCR).

I would like to quote a few examples, doubling and electrification between Guntur-Tenali-Repalle which has been pending in spite of the fact that the Andhra Pradesh Government has agreed to spend 50% of the cost of the project. In the previous Railway Budget, the hon'ble Minister has stated that the project of doubling and electrification between Pagidipalli (Bibinagar)-Nalgonda-Nallapadu has been sent to the Planning Commission for approval and that resurvey is taking place. But no improvement has taken place in spite of the fact that the General Manager of SCR has accepted the fact that utilization of this line is more than 120% in 2007 itself. We are in 2010 and yet nothing has happened on this front. Likewise, electrification of Guntur-Guntakal line, which is considered to be the oldest in line connecting Bay of Bengal at Machilipatnam to Arabian Sea (Goa), is also pending. This all important line has been converted to broad gauge and it connects many industrial and tourist spots of Andhra Pradesh, Karnataka and Goa.

I, therefore, request the Hon'ble Minister for Railways to seriously consider the above three projects and order for implementation immediately in the current year itself as they not only directly help the people of Andhra Pradesh but it will generate the revenue of railways also.

(vi) Need to provide LPG dealership to Kerosene dealers in the country keeping in view the ongoing drive to make cities kerosene-free

श्री खिलाड़ी लाल बैरवा (करौली धौलपुर): दिल्ली प्रदेश को केरोसीन मुक्त राज्य घोषित कर दिया गया है और अन्य राज्यों को भी अतिशीघ्र घोषित किए जाने की योजना है। केरोसीन पर सब्सिडी खत्म कर भारतवर्ष में इसकी जगह एल.पी.जी. को बढ़ावा देना है। भारतवर्ष में कितनी ही कंपनी के केरोसीन डीलर हैं उन्हें पुनः स्थापित करने की योजना के संबंध में माननीय मद्रास हाई कोर्ट के दिनांक 15.09.2011 के पैरा 12 में माननीय हाई कोर्ट ने आदेश दिए कि पी.डी.एस. केरोसीन की मात्रा के आधार पर केरोसीन डीलर को एल.पी.जी. डीलर में परिवर्तित किया जाए लेकिन बिना किसी पुनः स्थापन के डीलरों का काम छिन गया है और आज उन डीलरों पर रोजी-रोटी का संकट आ गया है। यह स्थिति केवल अभी दिल्ली राज्य क्षेत्र में ही है लेकिन थोड़े दिन बाद पूरे भारतवर्ष के केरोसीन के डीलरों पर आने वाली है।

इन डीलरों के बच्चों, परिवार के लिए रोजी-रोटी का संकट खड़ा हो गया है। यह कंपनी के काफी लंबे समय से डीलर है। इन्हें बिना किसी शर्त के एल.पी.जी. डीलर में पुनः स्थापित किया जाए जिससे माननीय हाई कोर्ट के आदेशों का पालन हो सके।

वैसे भी कंपनी के डीलर कंपनी द्वारा किसी भी प्रोजेक्ट की बिक्री हेतु कंपनी अपने डीलर को काम दे सकती है। ऐसी स्थिति में केरोसीन डीलर को खत्म कर उसे एल.पी.जी. डीलर बनाया जाने में क्या दिक्कत है।

अतः केन्द्र सरकार से निवेदन है कि इस समस्या का समाधान कराते हुए माननीय हाई कोर्ट के आदेशों का पालन करायें।

(vii) Need to declare right bank canal of Bargi Project in Madhya Pradesh as a National Project

श्री गणेश सिंह (सतना): मध्य प्रदेश के जबलपुर जिले में बरगी बांध बना हुआ है, उसकी दांयी तट नहर से जबलपुर, कटनी, सतना तथा रीवा जिले की 2,45,010 हेक्टेयर की सिंचाई प्रस्तावित है। इससे इन जिलों की 81,53,684 जनसंख्या लाभांवित होगी। उक्त परियोजना को राष्ट्रीय परियोजना में शामिल करने हेतु राज्य सरकार ने मार्च 2010 में सभी मानदंडों को पूरा करके केन्द्र सरकार के पास 3797 करोड़ रूपये की वित्तीय सहायता हेतु भेजा है। मैं लगातार लोक सभा में इस लोकहित के मामले को उठाते हुए उक्त परियोजना को राष्ट्रीय परियोजना में शामिल करने की मांग करता रहा हूं। माननीय वित्त मंत्री जी ने 17 मार्च, 2011 को मुझे एक पत्र के माध्यम से जानकारी दी है कि उक्त परियोजना को व्यय वित्त समिति (ई.एफ.सी.) के अनुमोदन हेतु भेजा गया है लेकिन अभी तक क्या कार्यवाही हुई, मैं यह जानना चाहता हूं। मेरी मांग है कि बरगी बांध को दांयी तट नहर को राष्ट्रीय परियोजना में शामिल किया जाए।

(viii) Need to release the additional funds for payment of compensation to the farmers whose land has been acquired for construction of bye-pass connecting NH 218, NH 63 and NH 4 in Karnataka

SHRI PRALHAD JOSHI (DHARWAD): Hubli being in my Constituency is second largest city in Karnataka after Bangalore. This city has a population of about 12 lakhs and a big centre for trade and commerce besides being an educational hub. To shift the traffic congestion which is fast growing a by-pass road is to be constructed joining NH-4, 63 and 218. The Ministry of Road Transport & Highways has taken up the long pending issue of construction of by-pass to Hubli city connecting NH-218, NH-63 and NH-4. The revised estimate, sent by the Government of Karnataka amounting to Rs.2307.56 lakhs is pending in the Ministry since four months. The competent authority of land acquisition has passed the award of compensation over and above the sanctioned estimate. The payment of compensation to the farmers who have to part away their land is pending for want of sanction of revised estimates. If it is further delayed the farmers will be under trouble and therefore, I urge the Government to release the additional funds of Rs.2307.56 lakhs for payment of additional compensation to the farmers at the earliest.

(ix) Need to ensure minimum wages and other social security benefits to workers employed in works outsourced to various agencies particularly in the coal sector

श्री पशुपति नाथ सिंह (धनबाद): कोल इंडिया के द्वारा बड़े पैमाने पर कोयला उत्पादन में आउटसोर्सिंग में कार्यरत मजदूरों को केंद्र सरकार द्वारा निर्धारित न्यूनतम मजदूरी भी नहीं दी जाती, उनसे आठ घंटे से अधिक कार्य लिया जाता है। प्रोविडेंट फंड, बोनस, चिकित्सा, आवास तथा अन्य सुविधाएं भी नहीं दी जाती है, देश में बड़े पैमाने पर आउटसोर्सिंग के माध्यम से कोयला उत्पादन किया जा रहा है और इसमें लाखों मजदूर तथा कर्मचारी सम्मिलित हैं तथा इनके लिए वेज बोर्ड में भी प्रावधान नहीं है।

अतः सरकार से मांग करते हैं कि पूरे देश के आउटसोर्सिंग में कार्यरत मजदूरों और कर्मचारियों के हितों की रक्षा के लिए उपरोक्त वर्णित न्यूनतम मजदूरी सहित सभी सुविधाओं को दिलाने का कट करे।

(x) Need to repair National Highway No. 65, construct a bye-pass on the said National Highway and a flyover on level crossing between Rajgarh and Churu in Churu Parliamentary Constituency, Rajasthan

श्री राम सिंह कस्वां (चुरु): राष्ट्रीय राजमार्ग 65 राजस्थान का भाग विशेष रूप से चुरु जिले में अत्यंत ही खराब है। सड़क पूरी तरह से टूटी हुई है, वाहनों की बात तो छोड़िए आदमी का पैदल चलना ही दुकर है। चुरु-सुजानगढ़ व लाडनूं शहरों के मध्य उक्त सड़क पर बड़े-बड़े खड्डे पड़े हुए हैं। कई बार तो वाहनों के फंसने की वजह से घंटों तक जाम लग जाता है। आम आदमी को कठिनाईयों का भारी सामना करना पड़ रहा है। वर्तमान में उक्त मार्ग राजगढ़-चुरु-सुजानगढ़ शहरों के मध्य से होकर गुजर रहा है, यहां वाहनों की भारी भीड़ रहती है, यहां बाई पास का निर्माण करना आवश्यक है। राजगढ़, चुरु रेल लाइन पर रेल उपरी पुल के अभाव में लंबी लाइनें लग जाती हैं। यहां रेल उपरी पुलों का निर्माण किया जाना आवश्यक है। मेरे संसदीय क्षेत्र में पिलीबंगा-भादरा-हरियाणा सीमा, सीरसा-भादरा-राजगढ़, डूंगरगढ़-सरदारशहर-राजगढ़, भिवानी-पिलानी-राजगढ़ राज्य राजमार्ग को राष्ट्रीय राजमार्ग घोषित किया जाए। इन सड़कों की हालत अत्यंत ही खराब है, व इनके निर्माण से काफी बड़ा भाग सीधा जुड़ जायेगा। सरदारशहर-चुरु, रतनगढ़-चुरु राज्य राजमार्गों का नवीनीकरण सी.आर.एफ. के अंतर्गत किया जाये।

मेरी सरकार से मांग है कि राष्ट्रीय राजमार्ग 65 का नवीनीकरण, बाई पास व रेल उपरी पुलों का निर्माण सिरसा-राजगढ़, श्रीडूंगरगढ़-राजगढ़, भिवनी-राजगढ़, पिलीबंगा-भादरा-हरियाणा सीमा राज्य राजमार्ग में परिवर्तन कर आम आदमी को राहत प्रदान की जाये।

(xi) Need for payment of Royalty to Gujarat on wellhead price of crude oil and to pay the balance amount accrued to the Government of Gujarat due to calculation of royalty on post-discount price of crude oil

श्रीमती जयश्रीबेन पटेल (महेसाणा): सरकार इस बात से विदित है कि कच्चे तेल पर राज्य कर (रायल्टी) केंद्र द्वारा दिए निर्देशों पर वैल हैड प्राईज पर निश्चित किया है। जबकि ओएनजीसी राज्य सरकार को राज्य कर पोस्ट डिस्काउंट कीमत पर सरकार दे रही है।

मैं सरकार से अनुरोध करती हूँ कि अंदाजित अल्प भुगतान रु. 5454.00 करोड़ एवम् पेनेल्टी रु. 1573.00 करोड़ का ओ.एन.जी.सी. प्री-डिस्काउंट कीमत पर भरपाई करें।

(xii) Need to provide financial assistance to the Government of West Bengal to enable the State Government to re-pay the debt

DR. RATNA DE (HOOGHLY): I would like to request to the Finance Minister on behalf of people of West Bengal. Hon'ble Finance Minister understands the importance of fiscal correction at Central level. He would then certainly appreciate the agony of bearing huge debt burden by certain States like West Bengal so much so that the annual debt servicing i.e. Annual Interest and principal repayment comes to the sum of Rs 22,000 crore which is almost equal to State's own tax revenue. Under these circumstances, we have no other way but to request to the Government of India for an interest and repayment moratorium in the form of Annual Grant for a period of three consecutive years. I do hope, Hon'ble Minister would give due consideration to this request.

(xiii) Need to provide adequate wages and service benefits to the Grameen Dak Sevaks in the country

SHRI M. VENUGOPALA REDDY (NARASARAOPET): I would like to draw the attention of the august House regarding the long-pending unsettled issues of the Grameen Dak Sevaks (GDS). GDS are suffering with heavy load of work which is increasing day-by-day, due to adding of new schemes. Thus, they are facing much inconvenience as well as difficulty in rendering justice to their duties effectively.

Though Grameena Dak Sevaks are playing a key role and are being paid on hourly basis (TRCA). They are the main pillars of the Postal Services and continue to render their service, with a meager remuneration and without minimum amenities. Unfortunately, they are not considered for Pay Scales and are ineligible for Pension in the absence of attached Pay Scales. Extension of medical aid, issue of Health Cards to GDS as in the case of other Government Employees, be considered on humanitarian grounds. Unfortunately, the GDSs have not been given extended PF provisions. Payment of gratuity i.e., Rs.1500/- for one year of service is very meager and needs revision on par with other departmental categories.

The restriction of 10% in providing employment on compassionate grounds defeats the motto and such appointments to the families of deceased employees who die in harness. The scope of providing employment to the GDSs has been shortened and the Government, with a human consideration have to revise the scheme accordingly. Though there are several schemes in force, such as Service Discharge Benefit Scheme; Rural Postal Life Insurance Scheme; MGNREGA and Indiramma Housing Scheme (HIS) etc., but these schemes are not reaching GDSs in toto. Further, the calculation of the working hours of GDS, in arriving the amount for payment, needs immediate revision.

In view of above factual position, I request the concerned Hon'ble Minister to kindly look into the issues of Grameen Dak Sevaks.

12.10 ½ hrs**CHEMICAL WEAPONS CONVENTION (AMENDMENT)BILL,
2012-Contd**

MADAM SPEAKER: Now, the House will take up Item No.25—Hon. Minister.
THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND
PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE
MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):
Madam, I request that the Bill may please be taken for consideration.

MADAM SPEAKER: The question is:

“That the Bill to amend the Chemical Weapons Convention Act,
2000, as passed by Rajya Sabha, be taken into consideration.”

The motion was adopted.

... (Interruptions)

MADAM SPEAKER: The House will now take up clause-by-clause consideration
of the Bill.

The question is:

“That clauses 2 to 6 stand part of the Bill.”

The motion was adopted.

Clauses 2 to 6 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

... (Interruptions)

MADAM SPEAKER: The Minister may now move that the Bill be passed.

... (Interruptions)

SHRI SRIKANT JENA: Madam, I beg to move:

“That the Bill be passed.”

MADAM SPEAKER: The question is:

“That the Bill be passed.”
The motion was adopted.

... (*Interruptions*)

12.11 hrs

**ALL INDIA INSTITUTE OF MEDICAL SCIENCES
 (AMENDMENT) BILL, 2012**

MADAM SPEAKER: Now the House will take up Item No.26.

Shri Arjun Ram Meghwal

... (*Interruptions*)

MADAM SPEAKER: Item No.27, Shri Ghulam Nabi Azad

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM

NABI AZAD): Madam, I beg to move:

“That the Bill further to amend the All India Institute of Medical Sciences Act, 1956, be taken into consideration.”

MADAM SPEAKER: The question is:

“That the Bill further to amend the All India Institute of Medical Sciences Act, 1956 be, taken into consideration.”

The motion was adopted.

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

“That clauses 2 to 26 stand part of the Bill.”

The motion was adopted.

Clauses 2 to 26 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

... (*Interruptions*)

MADAM SPEAKER: The Minister may now move that the Bill be passed.

SHRI GHULAM NABI AZAD: Madam, I beg to move:

“That the Bill be passed.”

MADAM SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet tomorrow, the 31st August, 2012 at 11 a.m.

12.13 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Friday, August 31, 2012/Bhadra 9, 1934 (Saka).

